

LOK SABHA
UNSTARRED QUESTION No.1664
TO BE ANSWERED ON 20.12.2018

“PAYMENTS BY HHEC”

1664. SHRI V. PANNEERSELVAM:

Will the Minister of TEXTILES वस्त्र मंत्री
be pleased to state:

- (a) whether the Handloom and Handicrafts Export Corporation of India Limited (HHEC) have confirmed the audited balance payments of some small bullion parties;
- (b) if so, the details in this regard as on 31st October, 2016;
- (c) whether HHEC have informed bullion parties that their payments are contingent upon the outcome of CBI investigation of some other bullion parties;
- (d) if so, the reasons therefor when there are no allegation of corruption being investigated by the CBI; and
- (e) whether HHEC have sought the comment of CBI and if so, the response of CBI thereof?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (श्री अजय टम्टा)
MINISTER OF STATE FOR TEXTILES
(SHRI AJAY TAMTA)

(a): Yes, Madam, Handloom and Handicrafts Export Corporation of India Limited (HHEC) have confirmed the audited balance payments of some small bullion parties.

(b): As per records total amounts of Rs. 12.45 Crores is payable to 10 bullion parties as on 31.10.2016. Payment is payable subject to final outcome of identical agreement case for which CBI investigating is going on.

(c) & (d): Yes, Madam. Central Bureau of Investigation (CBI) is investigating the bullion import case of M/s Edelweiss Commodities Ltd. (ECL). CBI has examined and sought information from Handicrafts and Handlooms Export Corporation of India Limited (HHEC) regarding availing of buyer's credit. The bullion parties whose payments have been withheld by (HHEC) have followed the process of imports as per agreements which are identical to the agreement signed between ECL and HHEC, which is under investigation by CBI.

(e): Yes, Madam. HHEC has sought views of CBI with regard to withholding payment of the bullion parties other than M/s Edelweiss Commodities Ltd. (ECL). But no response has been received from CBI.
